

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 252 of 1987 198
~~MAX NO.~~

DATE OF DECISION 16/06/1987

All India Loco Running Staff Petitioner
Association

B. B. Oza Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

N. S. Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P. Srinivasan : Administrative Member

The Hon'ble Mr. P. M. Joshi : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? No
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal. No

JUDGMENT

O.A./252/87

16th June, 1987.

Per : Hon'ble Mr P Srinivasan . Administrative Member

This application filed under section 19 of the Administrative Tribunals Act, 1985 has come before us to-day for admission. Since learned counsel for the applicant Mr B.B. Oza and for the respondent Mr Shevde were ready to argue the matter on merits, we have heard them.

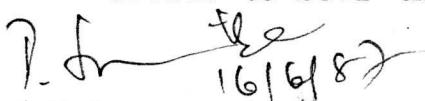
The main grievance in this application is that the respondent has not yet disposed of the representation dated 2.7.1982 made by the applicant. The Gujarat High Court passed an order on 10.12.1984 directing the applicant to send a reminder along with a copy of the original application to the General Manager, Western Railway. The applicant sent a reminder on 15.1.1985 in pursuance of the said order of the Gujarat High Court and further reminders thereafter, but the respondent/Railway Administration has not yet disposed of the same. Mr Oza called our attention to the prayer in the application and urged that we may direct the respondent to dispose of the representation as soon as possible.

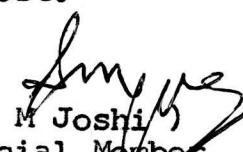
Mr Shevde has no objection to such a direction being issued but submits that the respondent be given three month's time to dispose of the representation.

After hearing learned counsel on both sides, we direct the respondent/Railway Administration to dispose of the representation dated 2.7.1982

expeditiously and in any case within three months from to-day i.e. by 16.9.1987. The application is disposed of with this direction. The applicant is at liberty to approach the Tribunal if the final decision goes against him.

Parties to bear their own cost.


16/6/87
(P Srinivasan)
Administrative Member


(P M Joshi)
Judicial Member